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19.	Jalore
20.	Jhunjhunu
21.	Jhalwar
22.	Kota
23.	Nagore
24.	Pali
25.	Sikar
26.	Swaimadhopur
27.	Sirohi
28.	Tonk
29.	Udaipur

[English]

Overbridge at Bhatinda

1137. BABA SUCHA SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether a railway overbridge is under construction at Bhatinda City;

(b) if so, whether the work on it is behind schedule;

(c) if so, the reasons therefor; and

(d) when it is likely to be completed?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) Yes, Sir.

(b) Yes, Sir.

(c) Due to failure on the part of the contractor.

(d) December', 90.

Railway Link to Idduki (Kerala)

1138. SHRI PALAI K.M. MATHEW: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a proposal for linking Idduki district (Kerala) with railway line and starting trains services there;

(b) if so, the steps taken in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) No, Sir.

(b) Does not arise.

(c) Constraint of resources.

[Translation]

Railway Line Between Barwadih (Palamau) and Ambikapur (Sarguja)

1139. SHRI JORAWAR RAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a proposal for construction of railway line between Barwadih (Palamau-Bihar) and Ambikapur: (Sarguja-Madhya Pradesh);

(b) if so, the details thereof and the steps taken so far in this regard; and

(c) if not, the reasons for not providing rail link on this route?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) to (c). There

is no such proposal at present due to acute constraint of resources and heavy commitments for on-going projects.

[English]

Regularisation of Railway Staff

1140. SHRI RAM SAGAR (Saidpur): Will the Minister of RAILWAYS be pleased to state:

(a) whether Central Administrative Tribunal Principal Bench, New Delhi has held on May 23, 1989 in the case of Miss Usha Kumari Anand and others M/s Union of India and others that those who have put in continuous service of more than 120 days would be entitled to regular appointments with all attendant benefits etc;

(b) if so, the details of steps taken to implement the judgement; and

(c) the number of persons given employment as a result thereof?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) In the cases filed by Miss Usha Kumari Anand and certain others, who were engaged as Mobile Booking Clerks on the Railways, before the Central Administrative Tribunal, New Delhi, the Tribunal have delivered a judgement dated 23.5.89 in which they have inter alia directed the respondent railway administrations to confer temporary status on the applicants as indicated therein, if, it is found on verification of the records, that they have put in four months of continuous service as Mobile Booking Clerks and treat them as temporary employees.

(b) Northern Railway have taken action to implement the directions contained in the above judgement. The position with regard to other Railways concerned is being ascertained.

(c) The information from the Railways concerned is being collected.

Licences to Industrial and Commercial Units in Delhi

1141. SHRI MADHAVRAO SCINDIA: Will the Minister of INDUSTRY be pleased to state:

(a) whether it has been decided to issue ad hoc licences to industrial and commercial units functioning in non-conforming areas in Delhi;

(b) if so, the details in this regard;

(c) the guidelines and rules and regulations, if any laid down for the issue of such licences; and

(d) the number of industrial units working in non-conforming areas and their estimated annual production?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) and (b). According to Delhi Administration, no decision has been taken to grant *ad hoc licences*. However, Delhi Administration has approved a proposal of the Municipal Corporation of Delhi to grant *ad hoc* registrations to industrial and commercial units which have come into operation in non-conforming areas before 31.12.1989 within the territorial jurisdiction of the Municipal Corporation of Delhi.

(c) Guidelines for issue of such registration are:-

Industrial Units

Industrial units using power upto 10 HP, above 10 HP and upto 25 HP, above 25 HP and upto 40 HP would be charged registration charges (one time) amounting to Rs. 1000/-, 1500/- and 2000/- respectively. Renewal charges in this category would be